

(2021) 01 CAT CK 0053

In the Central Administrative Tribunal

Case No : Original Application No. 3148 Of 2019, Miscellaneous Application No. 693 Of 2020

Mukesh Chander

APPELLANT

Vs

Delhi Development Authority & Others

RESPONDENT

Date of Decision : 20-01-2021

Acts Referred:

Citation : (2021) 01 CAT CK 0053

Hon'ble Judges : A. K. Bishnoi, Member (A); R.N. Singh, J

Bench : Division Bench

Advocate : Sagar Saxena, Sriparna Chatterjee

Final Decision : Dismissed

Judgement

R. N. Singh, Member (J)

1. In the present OA, the applicant has challenged the order dated 12.09.2019 and has further sought reinstatement in service under the respondents.

2. During the pendency of the OA, the respondents have filed MA No.693/2020, contending that the applicant has filed the present OA without

availing the statutory remedy of appeal and have, therefore, sought dismissal of the OA.

3. In view of aforesaid, learned counsel for the applicant seeks permission to withdraw the OA, with liberty to the applicant to avail statutory remedy

of appeal before the competent authority. Permission is granted. The OA stands dismissed as withdrawn, with liberty, in accordance with law. MA

also stands disposed of, accordingly.